

C.F.No. 10/95
for orders
dated 27/1/95

2011

Dated: 27/1/95.

Applicant in person.

Respondents by Sh. P.M. Pradhan. The applicant states that he has received the benefits which were directed to be paid as per para 4 of the Judgment dt. 1/2/94, but with regard to the other reliefs i.e. Dearness Relief on ignorable pension after the date of his joining as an L.D.C. w.e.f. 26/7/1988.

Sh. Pradhan, counsel for the Respondents states that the Respondents want to prefer an S.L.P. before the Supreme Court in view of the decision in Union of India v/s. G. Vasudevan Pillay & ors. (1995(1) SCALE Pg. 9).

In view of this we find that there is no wilful disobedience of the direction given by this Tribunal.

The C.P. is disposed of. Liberty to the applicant to approach the Tribunal in respect of the pension part of the direction after six months.

dt. 27/1/95
order/Judgment despatched
to applicant/Respondent(s)
13/1/95

gls
15/2


(P.P. Srivastava,
MCAI.)


(M.S. Jethwani)
V/c.